COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 112 OF 2017 &
IA NOS. 312 & 1133 OF 2017

Dated: 2nd January, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:
M/s IL & FS Energy Development Company Ltd. .... Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Ananya Mohan

Counsel for the Respondent(s) : Mr. Venkatesh
Mr. Pratyush Singh for R-1

Mr. Nitin Gaur
Mr. Varun Mohan for R-3

ORDER

The learned counsel for the Appellant seeks one week's time to file rejoinder affidavit. He may file the same on or before 09.01.2018 after serving copy on the other side.

IA No. 312 of 2017 (for exemption from filing certified copy of the impugned order) is allowed. Application is disposed of.

IA No. 1133 of 2017 (for amendment of Memo of Parties) is allowed. Application is disposed of.

List the matter on ***22.01.2018***.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

mk/ss